



2026:DHC:4334



\$~2 to 4

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**% ***Date of Decision: 13.05.2026***

+ CONT.CAS(C) 383/2025, CM APPL. 12694/2026

ASHOK KUMAR

.....Petitioner

versus

MS NANDINI PALIWAL AND ORS.

.....Respondent

3

+ CONT.CAS(C) 385/2025, CM APPL. 12804/2026

SUSHMITA BISWAS

.....Petitioner

versus

MS NANDINI PALIWAL AND ORS.

.....Respondent

4

+ CONT.CAS(C) 836/2025, CM APPL. 12695/2026

SHASHI SAINI

.....Petitioner

versus

MS.NANDINI PALIWAL AND ORS.

.....Respondent

Presence:

Mr. Sourabh Ahuja and Mr. Keshav Singh, Advs. for petitioner in item nos. 2 to 4.

Mr. B. S. Rawat, CI DTTE for respondents in item nos.2 to 4.

Ms. Avnish Ahlawat, SC, Mr. Nitesh Kumar Singh, Ms. Aliza Alam and Mr. Mohnish Sehrawat, Advs. for DTTE.

Mr. Shivendra Singh, Adv. for DSEU in item nos.2 – 4.

CORAM:**HON'BLE MR. JUSTICE SACHIN DATTA****SACHIN DATTA, J. (ORAL)**

1. The present petitions have been filed by the petitioners alleging wilful disobedience/non-compliance with the directions contained in the judgment/order dated 28.01.2025 passed in W.P.(C) 12189/2021 & connected matters. The said petitions were disposed of, *inter alia*, in the following terms:



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31. Inasmuch as the only ground on which the Screening Committee rejected the petitioners' entitlement was that they did not possess a first class Master's degree as required by the "clarification" dated 18 October 2012 issued by the AICTE, we do not deem it necessary to refer the matter back to the Screening Committee.

32. As such, the respondents are directed to issue requisite orders placing the petitioners as Lecturer (Selection Grade) with effect from the dates when each of them completed 5 years as Lecturer (Senior Scale). Let all consequential benefits be disbursed by the respondents within a period of four weeks from today.

2. It transpires that after the aforesaid judgment/order was passed, an Office Order dated 03.10.2025 came to be issued by the Department of Training and Technical Education, GNCTD, which reads as under:

MOST IMMEDIATE

**GOVT. OF NCT OF DELHI
DEPARTMENT OF TRAINING AND TECHNICAL EDUCATION
MUNI MAYA RAM MARG, PITAM PURA, DELHI
ESTABLISHMENT-I BRANCH**

No:F.7/203/E-I/DTTE/2022/CD-033691730/ 1479 -85 Date:- 03/10/25

ORDER


In compliance with the judgment dated 28.01.2025 passed in W.P.(C) No.12565/2021 and other connected matters by the Hon'ble High Court of Delhi, the Lt. Governor, Delhi is pleased to place the following Lecturers (Senior Scale) of polytechnic/Diploma Level Institution under 18300 (pre-revise)/Rs.15600-39000 with AGP of Rs.8000 as the case may be w.e.f. the date mentioned against each. The aforesaid decision is not treated as a precedent as the same has been decided by the Hon'ble High Court of Delhi only for the following three petitioners.

S.No.	Name of Discp.	Date of Selection Grade granted	Institute
1	Sh. Ashok Kumar	11.08.2009	BPIBS
2	Ms. Shashi Saini	18.01.2010	BPIBS
3	Ms. Sushmita Biswas	24.02.2010	BPIBS

The Head of office concerned should obtain fresh vigilance clearance from Directorate of Vigilance, GNCTD (through DTTE HQ) as on date prior to releasing any financial benefits in pursuance of this order.

Note: If any discrepancy found in this order, the same may be brought to the notice of undersigned within 07 days from the date of issue of this order.

Yours faithfully,


(Neeraj Dhawan)
Dy. Director (E-I)

No:F.7/203/E-I/DTTE/2022/CD-033691730/ 1479 -85

Date:- 03/10/25



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3. It can be seen that although Selection Grade has been granted to each of the petitioners from the date mentioned in the aforesaid judgment/order, the requisite financial benefits have not been disbursed.
4. During the course of hearing, learned counsel for the respondents submits that for the purpose of disbursement of the financial benefits, the petitioners are required to exercise an option to indicate the date on which they would prefer to avail the increment admissible to them.
5. It is made clear to the respondents that the financial benefits (in terms of the Rules prevalent at the relevant point of time) to which the petitioners are entitled shall be computed on the basis that increments to which the petitioners are entitled in the usual course, are granted at the earliest opportunity.
6. It is assured and undertaken by Dr. M.K. Gupta, Joint Director (Legal), who is present in Court, that the requisite financial benefits accruing to the petitioners shall be computed accordingly and disbursed latest within a period of 3 weeks from today. The said statement is taken on record.
7. Learned counsel for the petitioners submits that there is another additional aspect of the matter. He submits that in the usual course, petitioners are also required to be considered for upgradation to Selection Grade-II with effect from expiry of 3 months from the date on which Selection Grade-I was given to the petitioners. Let the said aspect be also adjudicated and for this purpose a Review DPC be held.
8. If the petitioners are found eligible for the Selection Grade-II, the additional financial benefits accruing thereby shall also be granted to the petitioners. Let the said exercise be completed as expeditiously as possible



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and in any event, within a period of 12 weeks from today.

9. The respondents are expected to comply with the aforesaid directions within the timeline indicated hereinabove.

10. The present petitions stand disposed of in the above terms.

11. In case the aforesaid timeline is not adhered to, the same shall be construed as wilful disobedience of the orders passed by this Court on the part of the respondents, entailing severe actions against the concerned officials of the respondents, under the Contempt of Courts Act, 1971.

12. In case of non-compliance, the petitioners shall be at liberty to revive the present petitions.

13. In case the aforesaid timeline is not adhered to, the same shall be construed as wilful disobedience of the orders passed by this Court on the part of the respondents, entailing severe actions against the concerned officials of the respondents, under the Contempt of Courts Act, 1971.

SACHIN DATTA, J

MAY 13, 2026/at/ss